

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 15.01.93.

OA 114/93

CHANDRA GUPTA ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE RAM PAL SINGH, VICE CHAIRMAN.
HON'BLE MR. S.R. ADIGE, MEMBER (A).

For the Applicant ... SHRI SUNIL GUPTA with
SHRI PUNEET TYAGI.

For the Respondents ... - - -

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE MR. JUSTICE RAM PAL SINGH, VC.)

The main grievance of the learned counsel for the applicant is, according to this OA, that statutory appeal of the applicant, which he filed on 18.12.90, is still pending before the Appellate Authority. As it has not been adjudicated as yet, we are of the view that in this OA the notices are not required to be sent to the respondents. We direct the Appellate Authority to decide the pending appeal of the applicant within a period of two months from the date of receipt of a copy of this order. However, if the applicant is aggrieved still after the decision of the appeal, all grounds raised in this OA shall remain open to him. This OA is disposed of finally.

Anfolje
(S.R. ADIGE)
MEMBER (A)

15.01.93

Ram Pal Singh
(RAM PAL SINGH)
VICE CHAIRMAN
15.01.93